

CASE MONITORING SHEET

Juvenile Justice Board,
 Tripura District,

Case No. of 201

State of Tripura
versus

Police Station u/s	Date FIR/GD/DD No.
Name of the Probation Officer: Name of Lawyer/Legal Aid Counsel:	Name of IO Name of JWO
<p>NATURE OF OFFENCE</p> <div style="display: flex; justify-content: space-around; align-items: center;"> <div style="border: 1px solid black; padding: 5px; background-color: #d3d3d3;">HEINOUS*</div> <div style="border: 1px solid black; padding: 5px; background-color: #d3d3d3;">NOT HEINOUS</div> </div> <p><i>(*Entailing a punishment of more than 7 years imprisonment for adults)</i></p>	

PARTICULARS OF JUVENILE			
Name	Parent/Guardian with Contact No.	Present address	Permanent address

DATE AND TIME OF APPREHENSION	<input style="width: 95%; height: 25px;" type="text"/>	<input style="width: 95%; height: 25px;" type="text"/>
DATE AND TIME OF FIRST PRODUCTION	<input style="width: 95%; height: 25px;" type="text"/>	<input style="width: 95%; height: 25px;" type="text"/>
APPREHENSION MEMO –DULY FILLED	<input style="width: 60px; height: 20px;" type="button" value="YES"/>	<input style="width: 60px; height: 20px;" type="button" value="NO"/>
– SUPPLIED TO JUVENILE/GUARDIAN	<input style="width: 60px; height: 20px;" type="button" value="YES"/>	<input style="width: 60px; height: 20px;" type="button" value="NO"/>
MEDICAL EXAMINATION UNDER SECTION 54, Cr. PC CONDUCTED ON	<input style="width: 95%; height: 25px;" type="text"/>	
AGE DETERMINATION		
1. Age on the Date of offence	<input style="width: 95%; height: 25px;" type="text"/>	
2. Date of Determination & Time taken	<input style="width: 95%; height: 25px;" type="text"/>	<input style="width: 95%; height: 25px;" type="text"/>
3. Determination by	<input style="width: 60px; height: 20px;" type="button" value="BOARD"/>	<input style="width: 60px; height: 20px;" type="button" value="COURT"/>
4. Evidence Relied	<input style="width: 60px; height: 20px;" type="button" value="DOCUMENTA"/>	<input style="width: 60px; height: 20px;" type="button" value="MEDICAL"/>
		<input style="width: 60px; height: 20px;" type="button" value="OTHERS"/>
CUSTODY OF THE JUVENILE		
In Observation Home	Date of grant of bail	Sent under Supervision <i>(Name of Institution)</i>
Fromto.....		
Fromto.....		
Fromto.....		

PROGRESS OF ENQUIRY

(Time schedule for disposal of the case to be fixed on the first date of hearing)

Steps to be taken (1)	Scheduled Date* (2)	Actual Date (3)
Day 1: Social Background Report by Police (in Form No. SJPU-2)	Dated	
Day 1: Consideration of Bail	Dated	
Day 2: Age determination	Dated (within 30 days)	
Day 2: SIR (Form No. IV) by Probation Officer	Dated (within 30 days)	
Day 2: Section 173, Cr. PC Final Report by Police on completion of Investigation	Dated (within 30 days)	
Day 3: Submission of Report on provisions of further investigation, if any		
Day 3: Section 251, Cr. PC Notice	Dated (within 45 days)	
Day 4-6: Prosecution Evidence (From to) (Depending on number of witnesses continuous dates may be fixed)	Dated Dated Dated (within 75 days)	
Day 7: Statement of Juvenile under section 281, Cr.PC	Dated (within 82 days)	
Day 8: Defence Evidence	Dated (within 90 days)	
Day 8: Individual Care Plan (<i>In case of child in Institutional care Individual Care Plan should be prepared within one month of admittance</i>)	Dated (within 90 days)	
Day 9: Final Arguments	Dated (within 105 days)	
Day 10: Dispositional (Final) Order	Dated (within 120 days)	
Day 11: Post Dispositional Review	Dated (within 30 to 90 days of Dispositional Order)	

* 1. Scheduled Date given in Column No.(2) are the outer limit within which the steps indicated in Column No.(1) are to be completed

2. Scheduled Dates are not the actual dates of hearing and Board may fix more than one date of hearing.